

Central Administrative Tribunal
Principal Bench

RA 123/01
in
OA 2159/99

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New Delhi this the 16th day of April, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J).
Hon'ble Shri Govindan S. Tampi, Member(A).

J.P. Singh ... Petitioner.

Versus

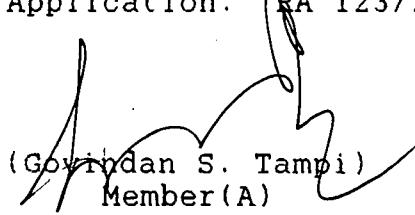
Union of India & Ors. ... Respondents.

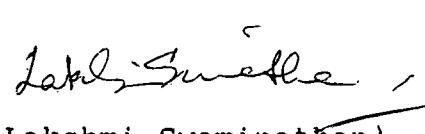
O R D E R (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J).

We have carefully perused the Review Application filed by the applicant in OA 2159/1999 praying for recall of the order dated 9.2.2001.

2. It is seen from the pleadings in the Review Application that the applicant is trying to re-argue the case and has also submitted that the reasoning and decision of the Tribunal in its order dated 9.2.2001 is erroneous. It is settled law that a Review Application cannot be used as if it is an appeal to reagitate the same issues which have already been dealt with in the Review Application. We do not find any error of law or any other sufficient reasons as provided in Order 47 Rule 1 CPC read with Section 22(3)(f) of the Administrative Tribunals Act, 1985 to allow the Review Application. RA 123/2001 is accordingly rejected.


(Govindan S. Tampi)
Member(A)


(Smt. Lakshmi Swaminathan)
Vice Chairman(J)

'SRD'